महंगी उच्च शिक्षा

११२७. **श्री बाल्मीकी** : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) उच्च शिक्षा दिन प्रति दिन महंगी होती जा रही है ; और

(ख) यदि हां, तो उसे गरीबों को सुलभ करने के लिये क्या प्रयत्न किये जा रहे हैं ?

शिक्षा मंत्री (श्री मु० क० चागला) : (क) जी हां ।

(ख) जो कदम उठाए गए हैं उनमें योग्य विद्यार्थियों को छात्रवृत्तियां और वृत्तिकायें प्रदान करने के लिए बहुत अधिक वित्तीय सहायता की व्यवस्था तथा शिक्षा सम्बन्धी मानक पुस्तकों, पाठ्य पुस्तकों और सहायक पाठ्य सामग्री का सस्ते संस्करणों में पुन: प्रकाशन शामिल है ।

India-Japan Co-operation on Scientific Research

1128. Shri D. C. Sharma: Will the Minister of **Education** be pleased to state:

(a) whether it is a fact that an agreement has been signed between India and Japan to establish a Board of Scientists to co-ordinate research programme; and

(b) if so, in which fields of science this facility will be extended?

The Minister of Education (Shri M. C. Chagla): (a) From available information no such agreement has been signed.

(b) Does not arise.

Assistants' Grade Examination

1129. Shri Basumatari: Will the Minister of **Home Affairs** be pleased to state:

(a) whether all the candidates declared succesful in the Assistants' Grade Examination held in December, 1962 by the U.P.S.C. have been absorbed in the service;

(b) if not the reasons therefor and when they are likely to be absorbed; and

(c) whether it is a fact that the U.P.S.C. is also holding another Assistants' Grade Examination in December, 1963?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) and (b): No candidates were declared successful as such by the U.P.S.C. The Commission only published the names of candidates who obtained the first 152 places in order of merit. All these candidates except 3 have been nominated to various Cadres and their appointments are in progress. The remaining 3 are eligible for appointment only to a particular Service, to which they cannot be appointed because of their low ranks.

(c) Yes, Sir.

---

12 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

PERMISSION FOR OVERFLIGHT OF NON-CHINESE AIRCRAFT CARRYING THE CHINESE PREMIER AND VICE-PREMIER

Shri Kapur Singh (Ludhiana): I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:

"The Government's decision regarding Chinese request for per-

mitting the overflight of two non-Chinese aircraft carrying Mr. Chou En-lai and Mr. Chen Yi.".

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Sir, on the 27th November, 1963, our *Charge d'affairs* in Peking was informed by the Chinese Foreign Office that Vice-Premier Chen Yi would be proceeding to Kenya at the invitation of the Government of Kenya to attend the Independence Celebrations on behalf of the Chinese Government. Our *Charge d'affairs* was further informed that the journey would be made by a special chartered BOAC aircraft from Rangoon to Karachi, overflying India on the 9th or 10th December. The Chinese Foreign Office expressed the hope that the Government of India would give facilities for the overflight.

On the 30th November, our *Charge d'affairs* was also informed by the Chinese Foreign Office that Premier Chou En-lai would be proceeding to Cairo on a visit around the middle of December. It is understood that the party would travel by two chartered KLM aircraft from Rangoon to Cairo over India. The Chinese Government requested for the Government of India's permission for the overflight.

After careful consideration, the Government of India decided to accede to the request of the Chinese Government for permission of overflight of these two aircraft. An important factor taken into consideration while making this decision was that the aircraft are not of Chinese origin and belong to international airlines which normally operate through India.

It may be stated that the permission for the overflights has been accorded subject to the usual conditions of requiring the aircraft to follow specified routes and stipulated heights. It is customary in such cases of the travel of VIP's for overflights to be permitted without requiring the aircraft to land at one or other of the customs air-ports in India.

श्री बागड़ी (हिसार) : जरा हिन्दी में इस का तर्जुमा करवा दें ।

अध्यक्ष महोदय : इस वक्त तो यह नहीं हो सकता क्योंकि नोटिस बहुत थोड़ी है ।

श्री बागड़ी : प्रधान मंत्री तो हिन्दी अच्छी तरह से जानते हैं । हिन्दी इलाके के हैं और हिन्दी अच्छी तरह बोल सकते हैं ।

श्री रघुनाथ सिंह (वाराणसी) : अंग्रेजी आप भी तो जानते हैं ।

श्री जवाहरलाल नेहरू : अगर माननीय सदस्य हिन्दी में चाहते हैं तो मैं हिन्दी में इस का खुलासा बतला देता हूं ।

"२७ नवम्बर को पीकिंग में जो हमारे चार्ज डी अफयर्स हैं उन से चीनी गवर्नमेंट के फारेन आफिस की तरफ से कहा गया कि वाइस प्रीमियर चेन यी केन्या जा रहे हैं चूंकि उन की दावत है गवर्नमेंट आफ केन्या से । वहां जो इंडपेन्डेंस मनाई जायेगी वहां वह जायेंग चीनी गवर्नमेंट की तरफ से । उन से यह भी कहा गया कि बी० ओ० ए० सी० का खास हवाई जहाज चार्टर हुआ है जो रंगून से कराची तक हिन्दुस्तान के ऊपर से उड़ कर जायेगा ९ या १० दिसम्बर को और चीनी गवर्नमेंट की तरफ से यह आशा की गई कि गवर्नमेंट आफ इंडिया उन के ऊपर से जाने में उन की सहायता करेगी ।

[श्री जवाहरलाल नेहरू]

३० नवम्बर को फिर चाइनीज फारेन ग्राफिस ने हमारे चार्ज डी अफअर्स से कहा कि प्रीमियर चाऊ एन लाई कैरो जा रहे हैं २० दिसम्बर को और मालूम यह हुआ है कि उन का इरादा है कि वह दो के० एल० एम० के हवाई जहाज चार्टर कर के हिन्दुस्तान के ऊपर से उड़ कर रंगून से कैरो जायेंगें। चीनी गवर्नमेंट ने उसकी भी इजाज़त गवर्नमेंट ग्राफ इंडिया से मांगी। उस पर काफी गौर करने के बाद गवर्नमेंट ग्राफ इंडिया ने तय किया कि वह इसे मंजूर कर ले कि वह इस तरह से हिन्दुस्तान के ऊपर से उड़ कर जायें। एक खास वजह उस की यह थी कि यह हवाई जहाज जिन कम्पनियों के हैं वह चीनी रजिस्ट्रेशन की नहीं हैं वल्कि एक एसी एग्ररलाइन्स की हैं जो कि ग्राम तौर से हिन्दुस्तान के ऊपर से उड़ा करती हैं। जो इजाज़त दी गई है वह हमारे जो कायदे हैं इजाज़त देने के उन के ऊपर तवज्जह दिलाते हुए दी गई है। यानी रास्ता उन के जाने का जो मुकर्रर है उधर से ही जाय ग्रौर खास ऊंचाई पर उड़े। ग्राम तौर से जो वी० ग्राई० पी० इस तरह से ऊपर से जाते हैं उन को किसी हिन्दुस्तान के एग्ररपोर्ट पर उतरने की जरूरत नहीं होती है।"

Shri Kapur Singh: I would ask from the Prime Minister whether, before according this permission, he duly took into consideration the likelihood that the African peoples and others might construe it as a continuation of our weak-kneed policy of appeasement of the belligerent Chinese?

Shri Jawaharlal Nehru: Every matter was considered. As to what the hon. Member says, I think it is not correct; nobody considers an overflight being allowed—it is normally allowed—as a weak-kneed policy. The hon. Member will remember that it was a Government of East Africa which had invited the Chinese Vice-Premier to go there and take part in the Independence celebrations there, and any other course adopted by us would have been very badly received in the African countries.

Shri Himatsinghji (Kutch): Is it true that some African Congressmen wanted to overfly in a US Air Force plane and they were not given permission to take a similar route?

Shri Jawaharlal Nehru: Possibly the hon. Member refers to an incident, about which we had no knowledge. We were not informed that the aircraft was coming, nor—I believe—that some Senators were in it. They did not inform us at all and when they arrived or were going to arrive somewhere—I think they were coming from Bangkok—the local people asked them whether they had taken permission etc. Then, without informing us, they went back to Bangkok. I think he refers to that. Unfortunately, we had no information. We enquired from the American Embassy; they had no information either.

श्री यशपाल सिंह (कराना) : जिन कम्पनियों के हवाई जहाजों को इजाज़त दी गई है वह जरूर इंटरनेशनल पोजीशन के हैं लेकिन उन में बैठ कर सफर करने वाले लोग जो हैं उन्हें यू० एन० ग्रो० ने रिकग्निशन नहीं दिया है तो इन दुश्मनों को कैसे ग्रासानी से जाने की इजाज़त दे दी गई।

श्री जवाहरलाल नेहरू : यू० एन० ग्रो० के रिकग्निशन की कोई जरूरत तो मालूम नहीं होती। इस से उस का कोई ताल्लुक नहीं है।

श्री ग्रोंकारलाल बेरवा : (कोटा) : डिफेन्स ग्राफ इंडिया रूल्स के तहत हिन्दुस्तान के ऊपर हो कर कोई विदेशी हवाई जहाज नहीं उड़ सकता तो क्या इस से डिफेन्स ग्राफ इंडिया रूल्स की हत्या नहीं हो जायेगी।

श्री जवाहरलाल नेहरू : विदेशी जहाज तो रोज उड़ा करते हैं हिन्दुस्तान के ऊपर।

श्री ओंकारलाल बेरवा : दुश्मन के जहाज ।

श्री जवाहरलाल नेहरू : यह दुश्मन के जहाज नहीं हैं यह जहाज हैं इंग्लैंड और नीदरलैंड्स के ।

श्री ओंकारलाल बेरवा : लेकर तो वही जा रहे हैं ।

श्री जवाहरलाल नेहरू : जहाज दुश्मन के नहीं हैं उसें पर कुछ लोग बैठे हैं ।

श्री ओंकारलाल बेरवा : चाऊ एन लाई बैठा हुआ है कुछ लोग नहीं ।

Shri P. R. Chakraverti (Dhanbad): Keeping in view the deep concern expressed by many prominent papers and people of the country over this question, will Government elucidate the position whether such requests for overflight are ever denied?

Shri Jawaharlal Nehru: N Sir. I do not remember any single case where it has been denied. For instance, a request has come to us from President Ayub Khan for flying over India. We agreed to it.

श्री बागड़ी : प्रधान मंत्री बताने की कृपा करें कि क्या हिन्दुस्तान के सिवाय और कोई रास्ता वहां पहुंचने का नहीं है ?

श्री जवाहरलाल नेहरू : कोई और रास्ता होगा तो बहुत लम्बा होगा कोई सीधा रास्ता नहीं होगा । मैं नहीं जानता । शायद सीलोन हो कर जा सकें ।

श्री प्रकाशवीर शास्त्री : क्या प्रधान मंत्री जी ने इस बात पर भी विचार किया है कि जिस व्यक्ति या जिस देश को हम आक्रमणकारी कहते हैं और जिनके हाथ हमारे सिपाहियों के खून से रंगें हुए हैं क्या हमारी नैतिकता का यह तकाजा था कि हम उन को अपनी सीमा से हो कर जाने दें ? और क्यों नहीं इस प्रश्न पर निर्णय करते समय राष्ट्रीय भावनाओं का ध्यान रखा गया ?

श्री जवाहरलाल नेहरू : मैं इस का क्या जवाब दूं सिवाय इस के कि हमारी राय में अन्तर्राष्ट्रीय कायदों के हिसाब से और नैतिकता के भी हिसाब से हमारा उस लाइन को रोकना ठीक नहीं था जो कि रोजाना चलती है खास तौर से जब कि अफ्रीका के देशों ने उन को बुलाया था । जैसा कि मैं ने कहा अगर हम उन को रोक देते तो जिन लोगों ने उन को दावत दी थी उन पर इसका बहुत बुरा असर होता ।

डा० राम मनोहर लोहिया (फर्रुखाबाद): क्योंकि हिन्दुस्तान चीन युद्ध में चीन की तरफ़ से इक तरफा बन्दी हुई है और हिन्दुस्तान ने इस को दुतरफा गोली बन्दी नहीं माना है, इसलिए अन्तर्राष्ट्रीय कायदों के अनुसार कोई फर्क पड़ता है या नहीं ?

श्री जवाहरलाल नेहरू : इस तरह की हवाई जहाज की उड़ान की इजाजत देने पर इस बात का क्या असर हो सकता है ।

डा० राम मनोहर लोहिया : जो हवाई जहाजों के उड़ने के लिए कायदे कानून हैं क्या उनके अनुसार कोई फर्क पड़ता है, क्योंकि हम युद्ध की स्थिति में हैं, इक तरफा गोली बन्दी हुई है दुतरफा गोली बन्दी नहीं हुई है ?

श्री जवाहरलाल नेहरू : मेरी समझ में नहीं आता कि वह इक तरफा है या दुतरफा उस से इस हवाई जहाज की उड़ान की इजाजत देने में क्या फर्क पड़ता ह । एक हवाई जहाज पर एक साहब जा रह हैं इस का कोई असर नहीं पड़ता, न हमारे डिफेंस के ऊपर उसका कोई असर पड़ता है ।

डा० राम मनोहर लोहिया : मैं ने डिफेंस का सवाल नहीं पूछा था । मैंने तो अन्तर्राष्ट्रीय कानन के बारे में सवाल पूछा था । अगर वह नहीं जानते हैं तो वक्त ले लें और बाद में जवाब दें ।

अध्यक्ष महोदय : कानून के मुतािल्लक सवाल नहीं पूछा जा सकता है । जो कानून किताबों में लिखा है उसको देखा जा सकता है । इसलिए कानून के बारे में सवाल पूछना मुनासिब नहीं है और न उसकी इजाजत दी जा सकती है ।

श्री जवाहरलाल नेहरू: माननीय सदस्य को मालूम होगा कि अभी तक हमारा दूतावास वहां है और उन का भी यहां है, हालांकि उस में कोई बड़े एम्बसेडर न हों । यह रिश्ता कायदे से कायम है ।

12.14 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE INFORMAL GROUP ON GOLD CONTROL

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of Report of the Informal Group on Gold control. [*Placed in Library. See* No. LT-2009/63.]

ANNUAL REPORT OF OIL AND NATURAL GAS COMMISSION, 1962-63

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): I beg to lay on the Table a copy of Annual Report of the Oil and Natural Gas Commission for the year 1962-63, under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959. [*Placed in Library. See* No. LT-2010/63.]

AMENDMENTS TO INDIAN ADMINISTRATIVE SERVICE (PAY) RULES ETC.

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): I beg to lay on the Table under sub-section 21 of section 3 of the All India Services Act, 1951:—

(i) A copy each of the following Notifications making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

(a) G.S.R. No. 1469 dated the 14th September, 1963.

(b) G.S.R. No. 1494 dated the 21st September, 1963.

(c) G.S.R. No 1624 dated the 12th October, 1963.

[*Placed in Library. See* No. LT-2011/63.]

(ii) A copy of Notification No. G.S.R. 1697 dated the 2nd November, 1963 making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.

[*Placed in Library. See* No. LT-2012/63.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTION

TWENTY-NINTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Twenty-ninth Report of the Committee on Private Members' Bills and Resolutions.

12.15 hrs.

MOTION RE: FOOD SITUATION—*Contd.*

Mr. Speaker: Further consideration of the following motion moved by Shri A. M. Thomas on the 2nd December, 1963, namely:—

"That the Food Situation in the country with particular reference to rice and sugar be taken into consideration."

The substitute motions are also before the House.

Shri Kapur Singh (Ludhiana): We want to know when the Minister will be called upon to reply.

Mr. Speaker: I have extended the time. One hour would be given to private Members, and then the Minister would reply. Now it is 12·15. I will call him at 1.15.

Shri Shivaji Rao S. Deshmukh (Parbhani): In one hour hardly six people can be accommodated.